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Date: 08/12/2025

(2025) 01 KL CK 0087 High Court Of Kerala

Case No: Original Petition (RC) No.210 of 2024

P.K. Lawrence APPELLANT

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Barkathali RESPONDENT

Date of Decision: Jan. 6, 2025

Acts Referred:

• Constitution of India, 1950 - Article 227

Hon'ble Judges: A.Muhamed Mustaque, J; Sophy Thomas, J

Bench: Division Bench

Advocate: Mahesh V.Menon, Rajitha V.K

Final Decision: Disposed Of

Judgement

A. Muhamed Mustaque, J.

We have gone through the impugned order. It is a well reasoned order, and the Rent Control Court itself held that the matter related to prejudice is a

matter for appreciation at the time of judgment. We, in such circumstances, are of the view that there is no scope for interfering with the order passed

under Article 227 of the Constitution of India. As observed by the Rent Control Court, if any prejudice is caused by such examination, that shall be

considered at the time of final judgment.

With the observations as above, this original petition stands disposed of.